

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 38/TT/2014

Date: 9.6.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Transmission Tariff for assets associated with Transmission System for connectivity of M.B. Power (M.P.) Limited in Western Region

Sir,

Please refer to CEA letter No. 26/10/2013/SP&PA/237 dated 23.1.2014, conveying its in-principle agreement, inter alia, to the commissioning of 2x50 MVAR line reactors associated with MB Power TPS-Jabalpur 400 kV D/C line at Jabalpur end as bus reactor till the commissioning of this line. The line reactors commissioned as bus reactors are to be restored as line reactors along with commissioning of associated lines. The proposal was to be formulated in next WR Standing Committee Meeting on Power System Planning. I request you to furnish the further progress in this regard, if any, and the consent of WR constituents to share the transmission charges of Bus Reactor till restoration as line reactor, by 15.6.2014.

2. Please refer to the above petition wherein it has been stated that M/s Moser Baer shall have to bear the transmission charges of the instant strengthening scheme till the commissioning of generators and thereafter the CERC Sharing Regulations shall be applicable for recovery of transmission charges, in line with 12th meeting of WR constituents regarding connectivity open access applications. I request you also to submit a copy of BPTA signed with MB Power and any other agreement like Indemnification Agreement for bearing the transmission charges, by 15.6.2014.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
A C (Legal)